

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.

ORIGINAL APPLICATION NO.175 OF 2021 (SZ)

P.Raja Rao(M/A 45 Years)
S/o. Pandurangan Rao,
Ex.President – Kallulurukki Panchayat,
1/428, New Housing Board,
Sathya Sai Nagar, Kallukurukki,
Krishnagiri – 635 002.

...Applicant

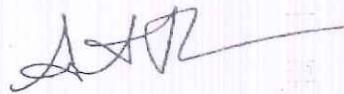
Vs

The Commissioner,
Geology and Mining Department,
Government of Tamil Nadu,
Alandur Road, Guindy Industrial Estate,
Guindy, Chennai – 600 032 & 6 others.

...Respondents

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Filed by
Thiru. S. Sai Sathya Jith,
Advocate, Chennai.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

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Vs

1. The Commissioner,
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...Respondents

**COMPLIANCE REPORT FILED ON BEHALF OF THE 4TH & 5TH
RESPONDENTS- TAMIL NADU POLLUTION CONTROL BOARD**

I, R. Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 58 years, having office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Complainece Report on behalf of the 4th & 5th Respondent Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT in its order dated 22.02.2022 has directed inter alia that

"Para 2: The Tamil Nadu Pollution Control Board is directed to complete the proceedings already initiated for imposing environmental compensation for running the unit by the 6th Respondent without renewing the Consent to Operate, applying the due principle of law and giving opportunity to them and then take steps to recover the amount from the 6th Respondent in accordance with law and file a further action taken report to that effect before this Tribunal within a period of 4 (Four) months.


12/4/2023
**ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.**

3. It is respectfully submitted that, in order to comply the above said order, the DEE, TNPCB, Hosur has addressed letter to the respondent unit of M/s. Thiru. M. Venkatraman Rough Stone Quarry on various dated on 26.04.2022, 24.06.2022, 20.10.2022 and 23.12.2022 to remit the environmental compensation Rs.27.80 Lakhs (Rupees Twenty Seven Lakhs Eighty Thousand only) levied by the Board vide proceeding dated 09.12.2021. Whereas, the unit has not yet remitted the environmental compensation to the Board.

4. It is respectfully submitted that the respondent unit was inspected by the officials of the O/o. DEE, TNPCB, Hosur on 25.01.2023. During inspection, the followings were noticed:

- i. M/s. M Venkatraman Rough Stone Quarry was found not under operation.
- ii. It was informed that they had stopped quarry activity since July 2021.
- iii. The unit has yet to remit the Environmental Compensation even after the lapse of time.
- iv. Further, the Deputy Director, Geology and Mines, Krishnagiri District also informed that they have stopped the issuing of permit to the unit and not permitted to operate.

5. It is respectfully submitted that the respondent unit was inspected by the officials of the O/o. DEE, TNPCB, Hosur on 30.03.2023. During inspection, the followings were noticed:

i. The unit of M/s. M Venkatraman Rough Stone Quarry located in S.F.No.399/1 (Part-A), Kallugurikki Village, Krishnagiri Taluk and Krishnagiri District was obtained Environmental Clearance vide DEIAA letter dated: 27.08.2018 for mining of rough stone in the above said Government land for the period of two years nine months from the date of execution of the quarrying lease period.

ii. The unit has executed the Lease Deed with District Collector, Krishnagiri District vide ROC.No.165/2011(Mines- 2) Dated: 19.06.2019


12/10/23
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for the period of two years nine months and which was expired on 18.03.2022.

iii. Since the quarrying lease period was expired, no mining activity was carried out at the time of inspection.

iv. The unit is yet to remit the Environmental Compensation even after, so many reminders.

Further, a remainder letter was once again sent to the unit to remit the Environmental Compensation without further delay so as to comply the Hon'ble NGT (SZ) Order vide DEE, TNPCB, Hosur letter dated 30.03.2023.

6. It is respectfully submitted that this respondent Board is taking steps to file an Execution Petition by way of a Miscellaneous Application before this Hon'ble Tribunal in order to recover the Environmental Compensation from the 7th & 8th respondents.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone), Chennai may be pleased to pass such further or other orders as it may deem fit and proper in the facts and circumstances of this case and thus render justice.


12/4/2023
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

BEFORE ME

VERIFICATION

I, R. Rajamanickam, S/o. P.M.Ramasamy, working as Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby verify that the contents of above report are true to the best of my knowledge through records.


12/4/2023
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
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**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE, CHENNAI**

Original Application No.175 OF 2021 (SZ)

P.Raja Rao (M/A 45 Years)
S/o. Pandurangan Rao,
Ex.President – Kallukurukki Panchayat,
1/428, New Housing Board,
Sathya Sai Nagar, Kallukurukki,
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Vs

1. The Commissioner,
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Guindy, Chennai – 600 032 & others .

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**COMPLIANCE REPORT FILED ON BEHALF
OF THE 4TH & 5TH RESPONDENTS- TAMIL
NADU POLLUTION CONTROL BOARD**

Advocate for Respondent: TNPCB
Thiru. Sai Sathyajith
BSC, Chennai.

Dated: 12.04.2023

Date of hearing: 13.04.2023